

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. 1

Service Tax Appeal No. 51210 of 2017

(Arising out of Order-in-Original No. BHO-EXCUS-002-APP-496-16-17 dated 21.03.2017 passed by the Commissioner of Central Excise & Service Tax, Raipur)

M/s R.K.P. Company

Appellant

VERSUS

**Commissioner of Central Excise & Service
Tax (Appeals), Raipur**

Respondent

Appearance

None – for the Appellant.

Shri Harshvardhan, Authorized Representative – for the Respondent

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing/Decision : 05/07/2023

Final Order No. 50846/2023

Justice Dilip Gupta

A certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Justice Dilip Gupta)
President

(Hemambika R. Priya)
Member (Technical)

RM